SECTION XVI-A

ITEM NO.1

COURT NO.3

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 846/2014

MS. X

PETITIONER(S)

RESPONDENT(S)

VERSUS

SWATANTER KUMAR & ORS.

(IA NO. 1/2014 - STAY APPLICATION)

Date : 17-03-2023 These matters were called on for hearing today.

- CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH HON'BLE MRS. JUSTICE B.V. NAGARATHNA
- For Petitioner(s) Ms. Vrinda Grover, Adv. Ms. Anindita Pujari, AOR Mr. Soutik Banerjee, Adv.

For Respondent(s) Mr. Tushar Metha, Ld. SG. (Not present) Mr. Rajesh Singh Chauhan, Adv. Mr. Ashok Panigrahi, Adv. Mr. Amrish Kumar, AOR

- Mr. Sidharth Luthra, Sr. Adv. Ms. Ruby Singh Ahuja, Adv. Ms. Deepti Sarin, Adv.
- Mr. Ishan Gaur, Adv.
- M/S. Karanjawala & Co., AOR
- Mr. Anil Shrivastav, AOR
- Mr. Birendra Kumar Mishra, AOR Ms. Poonam A., Adv. Mr. Hemendra Kumar, Adv. Mr. Sirrajuddin Malik, Adv.
- Mr. Kush Chaturvedi, AOR
- Mr. Syed Faraz Alam, Adv.
- Mr. Atharva Gaur, Adv.
- Mr. Aayushman Aggarwal, Adv.
- Mr. Abhinav Mukerji, AOR Dr. Saif Mehmood, Adv.

Mr. Akshay C. Shrivastava, Adv. Mr. Anil Kumar Mishra-i, AOR Mr. Supantha Sinha, Adv.

UPON hearing the counsel the Court made the following O R D E R

The petitioner and the first respondent appear to have entered into an agreement. However, it is noticed that there are other parties involved in the suit out of which the present case arises. It may, therefore, necessary to pass an effective order that the other respondents are also taken on board. Towards this, we are assured that efforts will be made. By 23rd March, 2023, the necessary agreement may be filed (in sealed cover) so that the court may consider passing appropriate order.

List the matter on 24th March, 2023 at 2:00 pm.

(JAGDISH KUMAR) COURT MASTER (SH) (RENU KAPOOR) ASSISTANT REGISTRAR